POST OFFER PUBLIC ANNOUNCEMENT FOR THE SHAREHOLDERS OF TECHTRAN POLYLENSES LIMITED

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This Public Announcement ("Announcement") is being issued by **Saffron Capital Advisors Private Limited,** the Manager to the Offer, on behalf of **Credence Infrastructure Limited** (hereinafter referred to as **'Acquirer' or 'CIL'**).

This Announcement is in continuation of, and should be read in conjunction with the original Public Announcement dated April 10, 2010 ('PA') which was issued in this newspaper on April 12, 2010, the Letter of Offer dated November 01, 2010 sent to the shareholders/ beneficial owners of Techtran Polylenses Limited ('Target Company'), and the corrigendum PA dated November 01, 2010, which was issued in this newspaper on November 02, 2010 under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('SEBI (SAST) Regulations'), by the Acquirer to acquire 25,94,000 Equity Shares of Rs. 10/- each, representing 20% of the Post Preferential Post Issue equity share capital of the Target Company at a price of Rs. 15.60 (Rupees Fifteen and Paise Sixty only) per fully paid up equity share, payable in cash.

The offer formalities have been completed, details thereof are as under:

<table>
<tr><td>1.</td><td>Name of the Target Company</td><td>:</td><td colspan="4">Techtran Polylenses Limited</td></tr>
<tr><td>2.</td><td>Name of Acquirer including PACs</td><td>:</td><td colspan="4">Credence Infrastructure Limited (PAC – Not Applicable)</td></tr>
<tr><td>3.</td><td>Name of Manager to the Offer</td><td>:</td><td colspan="4">Saffron Capital Advisors Private Limited</td></tr>
<tr><td>4.</td><td>Name of Registrar to the Offer</td><td>:</td><td colspan="4">Bigshare Services Private Limited</td></tr>
<tr><td>5.</td><td>Offer Details</td><td></td><td colspan="4"></td></tr>
<tr><td></td><td>a) Date of opening of the Offer</td><td>:</td><td colspan="4">Wednesday, November 10, 2010</td></tr>
<tr><td></td><td>b) Date of closure of the Offer</td><td>:</td><td colspan="4">Monday, November 29, 2010</td></tr>
<tr><td>6.</td><td>Details of the acquisition</td><td colspan="5"></td></tr>
<tr><td></td><td>Item</td><td colspan="3">Proposed in the offer document</td><td colspan="2">Actual</td></tr>
<tr><td>6.1</td><td>Offer price</td><td colspan="3">Rs.15.60</td><td colspan="2">Rs.15.60</td></tr>
<tr><td>6.2</td><td>Shareholding of Acquirer before SPA/PA - Number of shares (%)</td><td colspan="3">–</td><td colspan="2">–</td></tr>
<tr><td>6.3 A</td><td>Shares acquired by way of SPA and SSA or market purchases - Number of shares (%)</td><td colspan="3">42,27,000
(32.59%)</td><td colspan="2">42,27,000
(32.59%)</td></tr>
<tr><td>6.3 B</td><td>Voting Rights acquired pursuant to the acquisition of Preference shares on which dividend was in arrears for more than 2 years</td><td colspan="3">–</td><td colspan="2">–</td></tr>
<tr><td>6.4</td><td>Shares acquired in the open offer - Number of shares
(% of post preferential post issue equity capital)</td><td colspan="3">25,94,000
(20.00%)</td><td colspan="2">11,200
(0.09%)</td></tr>
<tr><td>6.5</td><td>Size of the open offer
(No. of shares multiplied by offer price per share)</td><td colspan="3">25,94,000 X Rs. 15.60
=Rs. 4,04,66,400</td><td colspan="2">11,200 X Rs.15.60
=Rs. 1,74,720</td></tr>
<tr><td>6.6</td><td>Shares acquired after PA but before 7 working days prior to closure date, if any.(No & %)</td><td colspan="3">–</td><td colspan="2">–</td></tr>
<tr><td></td><td>6.6.1 Price of the shares acquired</td><td colspan="3">–</td><td colspan="2">–</td></tr>
<tr><td></td><td>6.6.2 No of shares acquired</td><td colspan="3">–</td><td colspan="2">–</td></tr>
<tr><td></td><td>6.6.3 % of shares acquired</td><td colspan="3">–</td><td colspan="2">–</td></tr>
<tr><td>6.7</td><td>Post Offer Share holding of Acquirer Number of shares (%)
(6.2+6.3A+6.3B+6.4+6.6)</td><td colspan="3">68,21,000
(52.59%)</td><td colspan="2">42,38,200
(32.68%)</td></tr>
<tr><td>6.8</td><td>Pre & Post offer share holding of Public (No. & %)</td><td colspan="3"></td><td colspan="2"></td></tr>
<tr><td></td><td></td><td colspan="2">Pre Offer</td><td>Post Offer*</td><td>Pre Offer</td><td>Post Offer*</td></tr>
<tr><td></td><td></td><td colspan="2">75,00,685</td><td>61,49,000</td><td>75,00,685</td><td>87,31,800</td></tr>
<tr><td></td><td></td><td colspan="2">68.37%</td><td>47.41</td><td>68.37%</td><td>67.32</td></tr>
<tr><td>7.</td><td>Status of the escrow account, whether released or not</td><td>:</td><td colspan="4">The amount lying in the Escrow Account is yet to be released to the Acquirer.</td></tr>
<tr><td>8.</td><td>Payment of interest, if any, to the shareholders along with the details thereof</td><td>:</td><td colspan="4">Not Applicable</td></tr>
<tr><td>9.</td><td>Status of investor complaints received, if any</td><td>:</td><td colspan="4">No investor complaints have been received in respect of the Offer.</td></tr>
</table>

* Includes shareholding of Existing Promoter, other than parties to the SPA as they are reclassified under Public Category on completion of Open Offer.

The Acquirer and its Directors accept full responsibility for the information contained in this Post Offer Public Announcement and are jointly and severally responsible for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.

This Post Offer Public Announcement will also be available on the SEBI website www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Board of Director of the Acquirer

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Saffron Capital Advisors Private Limited

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Contact Person: Mr. Abhijit A. Diwan, SEBI Registration No: INM000011211

Place: Hyderabad

Date : December 04, 2010